

Cont.Cas(C). No. 40 of 2013

26-2-2014

HON'BLE THE CHIEF JUSTICE

Shri A.Khan, Advocate, present for the petitioners.

Shri P.Yobin, Advocate, present for the respondents.

Learned counsel for the parties state that the order dated 14-12-2012 passed in WA No. 37/ 2012 and order dated 1-10-2012 passed in WP(C) No. 320/2010, have been complied with. As such, this contempt petition has become infructuous.

The contempt petition is dismissed as infructuous.

Notices issued to the respondents stand discharged. Contempt case No. 40 of 2013 stands disposed of.

CHIEF JUSTICE

S.Rynjah

Review Pet. No. 2 of 2014

26-2-2014

HON'BLE THE CHIEF JUSTICE

This review application has been received from Gauhati High Court under Section 28 I (2) of the North East Areas (Reorganisation) and Other Related Laws (Amendment) Act, 2012.

None present for any of the parties.

List tomorrow for orders.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 40/2014

HON'BLE THE CHIEF JUSTICE

26.2.2014

Shri. N.M.Mansuri, Advocate, present for the petitioner.

Shri. K.Khan, Addl. Sr. Govt. Advocate, present for the respondents.

Heard.

Learned counsel for respondents prays for and is allowed 4 (four) weeks time to file the counter affidavit.

List after 4 (four) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 41/2014

HON'BLE THE CHIEF JUSTICE

26.2.2014

Shri. P.T.Sangma, Advocate, present for the petitioner.

Shri. K.Khan, Addl. Sr. Govt. Advocate, present for the respondents.

Heard.

Learned counsel for respondents prays for and is allowed 4 (four) weeks time to file the counter affidavit.

List after 4 (four) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 42/2014

HON'BLE THE CHIEF JUSTICE

26.2.2014

Shri. P.T.Sangma, Advocate, present for the petitioner.

Shri. K.Khan, Addl. Sr. Govt. Advocate, present for the respondents.

Heard.

Learned counsel for respondents prays for and is allowed 4 (four) weeks time to file the counter affidavit.

List after 4 (four) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 43/2014

HON'BLE THE CHIEF JUSTICE

26.2.2014

Shri. K.Gautam, Advocate, present for the petitioner.

Shri. K.P.Bhattacharjee, Advocate, present for the respondents.

Heard.

Learned counsel for respondents prays for and is allowed 4 (four) weeks time to file the counter affidavit.

List after 4 (four) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 143/2010

HON'BLE THE CHIEF JUSTICE

26.2.2014

Shri. N.D.Chullai, Senior Govt. Advocate assisted by
Shri. K.P.Bhattacharjee, Govt. Advocate present for the petitioners.

Shri. A.Khan, Advocate, present for the respondent.

Learned counsel for the parties states that since the
similar matter is pending before the Apex Court in SLP (Civil) No.
30779/2010, State of Meghalaya Vrs Shri D.Sangma and others,
this matter may be adjourned.

List after 2 (two) months.

CHIEF JUSTICE

S.Rynjah

WP(Crl). No. 1 of 2014

26-2-2014

HON'BLE THE CHIEF JUSTICE

Shri PN Nongbri, Advocate present for the petitioner.

Shri ND Chullai, Sr. Govt. Advocate, assisted by Shri S.Sen Gupta, Govt. Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed to take steps within 3(three) days for service on respondent No.4, Shri Nightstarland Mawlong.

Issue notice to respondent No. 4, who may file his counter affidavit within a period of 3(three) weeks.

List after 3(three) weeks. Meanwhile, the respondents No. 1 to 3 may also file their counter affidavit.

CHIEF JUSTICE

S.Rynjah

WP(Crl). No. 11 of 2013

26-2-2014

HON'BLE THE CHIEF JUSTICE

Shri SP Mahanta, Advocate, present for the petitioner.

Shri K.Khan, Addl. Sr. Govt. Advocate, present for the respondents No. 1 to 3.

Shri P.Yobin, Advocate, present for the respondents No. 6.

Affidavit-in-opposition has been filed on behalf of respondent No. 4 and 5.

Learned counsel for the respondent No. 6 prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

Meanwhile, the petitioner may file rejoinder affidavit to the affidavit-in-opposition filed on behalf of respondent No. 4 and 5.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 111 of 2013

26-2-2014

HON'BLE THE CHIEF JUSTICE

Ms. K Chisa, Advocate, present for the petitioner.

Mr. KP Bhattacharjee, Govt. Advocate, present for the respondents No. 1 and 2.

Mr. K.Khan, Addl. Sr. Govt. Advocate, present for respondent No. 4.

Mr. S.Sen Gupta, Advocate, present for respondents No. 3 and 5.

Affidavit-in-opposition has been filed on behalf of respondent No. 2. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed 2(two) weeks' time to file the rejoinder affidavit.

List after 2(two) weeks.

CHIEF JUSTICE

S.Rynjah

WPC(C) No. 194 of 2013

26-2-2014

HON'BLE THE CHIEF JUSTICE

Ms. A.R.Nath, Advocate, present for the petitioner.

Mr. P.Nongbri, Advocate, present for the respondent No.1.

Learned counsel for the petitioner prays for and is allowed further one weeks' time to file the rejoinder affidavit.

List after one week.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 242 of 2013

26-2-2014

HON'BLE THE CHIEF JUSTICE

Ms. R.Dutta, Advocate, present for the petitioners.

Mr. R. Deb Nath, Advocate, present for the respondents.

Heard.

Admit the petition.

Counter affidavit has already been filed on behalf of the respondents.

The petitioners are allowed further 3(three) weeks' time to file the rejoinder affidavit.

List thereafter for final hearing before the appropriate bench.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 248 of 2013

26-2-2014

HON'BLE THE CHIEF JUSTICE

Shri R.Jha, Advocate, present for the petitioner.

Shri R Deb Nath, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 271 of 2013

26-2-2014

HON'BLE THE CHIEF JUSTICE

Shri R.Gurung, Advocate, present for the petitioner.

Shri R Deb Nath, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 296 of 2013

26-2-2014

HON'BLE THE CHIEF JUSTICE

Ms. R.Dutta, Advocate, present for the petitioners.

Mr. R. Deb Nath, Advocate, present for the respondents.

Heard.

Admit the petition.

Counter affidavit has already been filed on behalf of the respondents.

The petitioners are allowed further 3(three) weeks' time to file the rejoinder affidavit.

List thereafter for final hearing before the appropriate bench.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 330 of 2013

26-2-2014

HON'BLE THE CHIEF JUSTICE

Smti. A. Sinha, Advocate, present for the petitioner.

Shri P.N.Nongbri, Advocate, present for the respondent No.2.

Smti SK Nongrum, Advocate, present for respondent No. 3 to 5.

Learned counsel for the respondents are allowed further 3(three) weeks' time to file the counter affidavits.

List after 3(three) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 331 of 2013

26-2-2014

HON'BLE THE CHIEF JUSTICE

Shri PN Nongbri, Advocate, present for the petitioners.

Smti NG Shylla, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 334 of 2013

26-2-2014

HON'BLE THE CHIEF JUSTICE

Shri KC Gautam, Advocate, present for the petitioner.

Shri S. Sen Gupta, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

CHIEF JUSTICE

S.Rynjah